

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 15TH DAY OF MAY 2020 / 25TH VAISAKHA, 1942

CRL.MC.NO.2602 OF 2020

AGAINST THE ORDER OF SESSIONS COURT, TRIVANDRUM IN CRL.M.C.  
NO.439/2020

CRIME NO 685/2019 BEFORE THE PARASSALA POLICE STATION,  
THIRUVANANTHAPURAM DISTRICT.

PETITIONER/1ST ACCUSED:

MADHUSOODHANAN, S/O GOPALA PANICKER  
KUMBAVILA ROADARIKATHU VEEDU,  
KOTTAMOM, CHENKAL VILLAGE, NEYYATTINKARA.

BY ADV.ARUL MURALIDHARAN

RESPONDENTS/DEFACTO COMPLAINANT AND STATE

- 1) THE STATE OF KERALA REPRESENTED BY  
THE PUBLIC PROSECUTOR  
HIGH COURT OF KERALA, ERNAKULAM-682031.
- 2) THE INSPECTOR OF POLICE, PARASSALA POLICE STATION  
PARASSALA, THIRUVANANTHAPURAM DISTRICT 695502.

R1-R2 BY PUBLIC PROSECUTOR SRI.AMJAD ALI.

THIS CRIMINAL MC HAVING COME UP FOR ADMISSION ON  
15.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**ASHOK MENON, J.**

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**CrI.MC No.2602 of 2020**  
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**Dated this the 15<sup>th</sup> day of May, 2020**

**O R D E R**

The petitioner is the accused in Crime No.685/2019 of Parassala Police Station for having allegedly committed the offences punishable under Sections 406, 420, 468 and 471 read with Section 34 of I.P.C. He was arrested and released on bail. The petitioner is an employee of the K.S.E.Board. He was under suspension, but later got reinstated. While granting bail in CrI.M.C.No.439/2020 the Sessions Court imposed a condition, which directed him to appear before the investigating officer on every Monday. The petitioner submits that because of the present situation of the lockdown and also because he has been reinstated in service, it is difficult for him to appear before the investigating officer on all Mondays.

2. Heard the learned Counsel appearing for the petitioner and also the learned Public Prosecutor.

3. I am informed that the investigation is almost complete. I find that the direction to appear before the investigating officer on all Mondays need not continue any further. The petitioner has been complying with the directions so far without any fail.

Under the above circumstances, the condition No.2 in Annexure A1 order of the Sessions Court, Thiruvananthapuram directing the petitioner to appear before the investigating officer on all Mondays is hereby lifted and henceforth, the petitioner shall appear before the investigating officer as and when called for. With these observations, the CrI.M.C. is disposed of.

**ASHOK MENON  
JUDGE**

*dkr*

**APPENDIX**

**PETITIONERS' ANNEXURES**

**ANNEXURE-A1: COPY OF THE ORDER OF SESSIONS COURT, TRIVANDRUM  
IN CRL.M.C. NO.439/2020 DATED 25-2-2020**

**ANNEXURE-A2: COPY OF THE ORDER OF THE KSEB DATED 4-5-2020**